

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s). 4568/2015

(Arising out of impugned final judgment and order dated 08/01/2015 in WPC No. 1399/2010 28/04/2014 in CM No. 10845/2010 08/01/2015 in RP No. 352/2014 28/04/2014 in CM No. 5306/2012 28/04/2014 in CM No. 477/2013 passed by the High Court of Delhi at New Delhi)

M/S. AMARTEX INDUSTRIES LTD.

Petitioner(s)

VERSUS

COMMITTEE GOLDEN FOREST (INDIA) LTD. & ANR.

Respondent(s)

(Office report for Directions)

Date : 05/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Petitioner(s) Mr. Shekhar Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted peremptorily for doing the needful, failing which the special leave petition shall stand dismissed without further reference to the Court.

(S. K. RAKHEJA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER